



2026:AHC:125992

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 19479 of 2026

Dilshad

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Anand Pati Tiwari
Counsel for Opposite Party(s)	:	G.A.

Court No. - 5

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Sri Anand Pati Tiwari, learned counsel for the applicant and Sri B.P. Singh, learned A.G.A. for the State and perused the record.

2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 457 of 2025, under Sections 103(1), 238, 61(2), 3(5), 115(2), 140(1) BNS, Police Station Shikarpur, District Bulandshahr, during the pendency of the trial.

3. Learned counsel for the applicant has submitted that the applicant has been falsely implicated in the present case though there is no incriminating material against him. It is submitted that co-accused Vivek has already been granted bail by a co-ordinate Bench of this Court vide order dated 14.5.2026 passed in Criminal Misc. Bail Application No. 16474 of 2026. It is further submitted that FIR has been lodged against unknown and after one month of the incident the dead body of the deceased was identified from his photograph and during investigation three accused persons, namely, Manish, Vicky and Rahul were arrested and name of the applicant has surfaced in their confessional statement. It is further submitted that the applicant is having criminal history which has been duly explained. The applicant has been languishing in jail since 28.12.2025. In case, he is granted bail, he will not misuse the liberty of bail and would cooperate in the trial proceedings.

4. Per contra, learned A.G.A. has vehemently opposed the prayer for bail but could not dispute the aforesaid facts, however, it is submitted that call

details of the applicant and other co-accused were connected and it has surfaced that location of the accused persons was at the same place.

5. FIR has been lodged against unknown and a dead body of unknown person was recovered on 21.11.2025 and FIR has been lodged on 26.11.2025 after the post-mortem of the deceased was conducted and after one month of the incident the dead body of the deceased was identified from his photograph. During investigation, three accused persons, namely, Manish, Vicky and Rahul were arrested and name of the applicant has surfaced in their confessional statement and co-accused Vivek has already been granted bail by a co-ordinate Bench of this Court. The cause of death has been shown neurogenic and haemorrhagic shock because of fire arm injury. Alleged weapon of the offence has been recovered from the possession of co-accused Manish and nothing has been recovered from the possession of the applicant. Chargesheet has already been submitted and the applicant has been languishing in jail since 28.12.2025.

6. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and keeping in view the nature of offence, evidence, complicity of the accused and taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of *Kapil Wadhawan vs Central Bureau of Investigation* reported in 2025 SCC OnLine SC 3038 as well as guideline of this Court in the case of *Maya Tiwari Vs. State of U.P.* reported in 2024 SCC Online All 6765 regarding grant of bail and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail.

7. Accordingly, the present application is **ALLOWED**.

8. Let the applicant- **Dilshad** involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

(i) The applicant shall not directly or indirectly make any inducement,

threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(ii) The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.

(iii) The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

(iv) The applicant shall attend in accordance with the conditions of the bond executed by him.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted. Verification of mobile number and Aadhaar card of the applicant as well as sureties should be verified by the court concerned.

11. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

12. Office is directed to send a copy of this order to the applicant through **concerned Jail Superintendent** via e-mail or e-prison portal within 24 hours in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021 decided on 31.01.2023** reported in (2024) 10 SCC 685.

(Jitendra Kumar Sinha,J.)

June 5, 2026

Abhishek